

THE CONTEMPT OF COURTS (AMENDMENT) ACT, 1976

No. 45 OF 1976

[30th March, 1976.]

An Act to amend the Contempt of Courts Act, 1971.

BE it enacted by Parliament in the Twenty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Contempt of Courts (Amendment) Act, 1976.

Short title.

70 of 1971.

2. In the Contempt of Courts Act, 1971, in section 15, in subsection (1),—

Amendment of section 15.

(i) in clause (b), the word "or" shall be inserted at the end;

(ii) after clause (b) as so amended, the following clause shall be inserted, namely:—

"(c) in relation to the High Court for the Union territory of Delhi, such Law Officer as the Central Government may, by notification in the Official Gazette, specify in this behalf, or any other person, with the consent in writing of such Law Officer."